

(b) if so, the details thereof;

(c) whether the State Minister for irrigation and Waterways of the Government of West Bengal met the Union Government in this regard;

(d) if so, the details thereof;

(e) the decision taken by the Union Government in the matter; and

(f) the time by which the project is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (f) Subernarekha Barrage Project of West Bengal was considered by the Advisory Committee of Ministry of Water Resources in its 38th meeting held on 27.1.1988 for Rs. 215.61 Crores and found acceptable subject to environment and forest clearance from Ministry of Environment and Forest. Subsequently, Ministry of Environment and Forest has given environmental and forest clearance on 19.9.1994 and Planning Commission has accorded investment clearance on 15.3.1995.

Irrigation Projects are implemented by the State Governments out of their own resources as per their own priorities.

Visa Restrictions

2248. SHRI RANJIB BISWAL :
SHRI RAMKRISHNA BABA PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether the United States of America (U.S.A.) has imposed restriction on issuing visa for India;

(b) if so, when and till what date the restriction has been imposed; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) The USA has announced restrictions under Section 102(b) of its domestic law namely Nuclear Proliferation Prevention Act (NPPA). These sanctions do not include any restriction on issuing visa for India.

(b) and (c) Does not arise.

Corruption Charges Against Ministers

2249. SHRIMATI GEETA MUKHERJEE :
SHRI AJOY MUKHOPADHYAY :
SHRI N.K. PREMCHANDRAN :
SHRI SURESH KURUP :

Will the PRIME MINISTER be pleased to state:

(a) whether some of the present Cabinet Ministers are facing corruption charges; and

(b) if so, the names of such Ministers and the charges against each of them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) No, Sir.

(b) Does not arise, in view of (a) above.

Officers in Kendriya Bhandar

2250. SHRI AJAY CHAKRABORTY : Will the PRIME MINISTER be pleased to state:

(a) whether the Government holds more than 90% share capital in Kendriya Bhandar for controlling and managing the organisation;

(b) if so, the details thereof;

(c) whether some Central Secretariat officers on deputation are getting extensions again and again despite standing orders for not granting extensions of the re-employment beyond 60;

(d) if so, the reasons therefor; and

(e) whether the Government ensure that the selection for such replacement takes place well before the expiry of their present terms?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Kendriya Bhandar is a Cooperative Society registered under the Delhi State Cooperative Societies Act, 1972 and has been set up for the welfare of the Government employees. Its Management vests in its Board of Directors. Out of total share capital of Rs. 77.78 lakhs, Central Government has contributed an amount of Rs. 68.18 lakhs.

(c) and (d) The present General Manager who was a Central Secretariat Service Officer was appointed as General Manager on part time basis with effect from April 13, 1991 in addition to his duties as Joint Secretary in this Department and on whole time basis with effect from November 11, 1991 on absorption basis on his voluntary retirement from Government service. The decision of granting extension to the General Manager, Kendriya Bhandar was taken last by the Board of Directors having regard to various relevant considerations.